

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 688 of 2020

IN THE MATTER OF:

**Udayraj Patwardhan, RP for
Ind-Bharath Energy (Utkal) Ltd.**

...Appellant

Versus

Tata Capital Financial Services Ltd. & Anr.

...Respondents

Present:

For Appellant :

**Mr. Abhijeet Sinha, Mr. Niraj Kumar, Mr. Shashank
Agarwal and Mr. Satendra K. Rai, Advocates**

For Respondents :

**Mr. Arun Kathpalia, Senikor Advocate with
Mr. Jayant Mehta, Ms. Vatsala Rai, Ms. Durga Manda
and Ms. Ashrita Gulati, Advocates for R-1
Mr. Ramji Srinivasan, Senior Advocate with
Mr. Rishab Kapoor, Ms. Shradha Sachdev, Mr.
Ramakant Rai, Ms. Mehak Suri and Mr. Shikhar
Singh, Advocates**

ORDER
(Through Virtual Mode)

28.09.2020 Pleadings are complete. Written submissions has also been filed on behalf of Respondent No.1. Learned counsel for the Appellant and Respondent No. 2 may also file their written submissions, not exceeding three pages, within two weeks. Written submissions may be exchanged between the parties. Let the appeal be processed for hearing.

List the appeal 'for hearing' on **19th November, 2020** at **2.00 P.M.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

/ns/gc/